

**Central Administrative Tribunal
Principal Bench, New Delhi**

OA No.1512/2018

This the 11th day of May, 2018

**Hon'ble Ms. Jasmine Ahmed, Member (J)
Hon'ble Mr.K.N. Shrivastava, Member (A)**

Sh. Chand Singh Dabas
S/o Late Sh. Chander Singh,
Aged about 42 years,
R/o RZ-141,
A Block, Street No.10,
Gopal Nagar, Nazafgarh,
Delhi-110043.

.... Applicant

(By Advocate:Shri Nitin Mehta)

Versus

1. Union of India,
Through Secretary,
Cabinet Secretariat,
East Block-V, R.K.Puram,
New Delhi-110066.
2. Special Secretary,
Aviation Research Centre,
DG (S), Cabinet Secretariat,
East Block-V, R.K.Puram,
New Delhi-110066.
3. Deputy Secretary,
Aviation Research Centre,
DG (S), Cabinet Secretariat,
East Block-V, R.K.Puram,
New Delhi-110066.
4. Deputy Director,
Aviation Research Centre,
Government of India
P.O Doon Dooma
Distt. Tinsukia (Assam). Respondents

(By Advocate: Shri R.K.Jain on advance notice.)

ORDER(ORAL)

By Hon'ble Ms. Jasmine Ahmed, M(J):

After hearing for some time, learned counsel for the applicant seeks liberty to withdraw this OA to file better application with all the relevant documents. Accordingly, liberty is granted.

2. Hence, the OA is dismissed as withdrawn.

(K.N.Shrivastava)
Member (A)

(Jasmine Ahmed)
Member (J)

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